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PART IX

Circulars and General Letters by the Comptroller, Orissa

OFFICE OF THE COMPTROLLER, ORISSA
No. TM-1-1-873

FROM

B. N. SEN GUPTA, COMPTROLLER, ORISSA

To

ALL TREASURY OFFICER IN ORISSA

THE AGENTS, IMPERIAL BANK OF INDIA, CUTTACK
BERHAMPUR*Ranchi, the 4th October 1943*

SIR

I HAVE the honour to state that the Indian Bank Ltd., Madras, has executed a general bond of Indemnity with the Governor General in Council under rule 247(2) of the Central Government Treasury Rules. The Bond enables the Bank to collect from any treasury or disbursing officer in India, for its constituents, pay, allowances, pensions, etc., payable from funds administered by or on behalf of the Governor General in Council, including pensions payable on behalf of other Governments.

You will be informed in due course, if and when this Bank executes a Bond of Indemnity in favour of the Government of Orissa, in respect of pay, allowances, etc., payable by the Government of Orissa.

I have the honour to be

SIR

Your most obedient servant

B. N. SEN GUPTA

Comptroller, Orissa